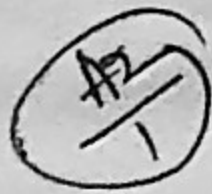


OPEN COURT



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

* * *

Allahabad : Dated this 11th day of February, 1998
Original Application No. 1684/1993
District : Jhansi

CORAM:-

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. DVRSR Dattatreya, J.M.

The Divisional Railway Manager,
Central Railway,
Jhansi.

(Sri A.V. Srivastava, Advocate)

. Applicant

Versus

1. Sita Ram Singh
S/o Sri Pyare Lal,
R/o Harzoo Kumhar Ka Hata,
Nandan Pura,
District Jhansi.
2. The Prescribed Authority
Under the Payment of wages Act, 1936,
The Deputy Labour Commissioner,
District Jhansi.

. Respondents

O R D E R (O r a l)

By Hon'ble Mr. S. Dayal, A.M.

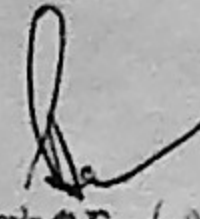
This application has been filed under Section 19 of the Administrative Tribunal Act, 1985, challenging the award dated 29-6-1993 passed by the Prescribed Authority under the Payment of Wages Act, 1936. in which the Prescribed Authority has directed that the claimant be given the amount of Rs. 70100/- and damage of Rs. 25/- and expense of Rs. 50/-.

2. It has been held by the Hon'ble Supreme Court in the case of KP Gupta Vs. Controller of Printing and Stationery, AIR 1996 S.C. 408 that the matters arising out of the order of the Authority Under Payment of Wages Act are not cognizable by this Tribunal.

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3. In view of the foregoing, the present application is not maintainable before this Tribunal and the same is disposed of accordingly.


Member (J)


Member (A)

Dube/